(5) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	12th February to 15th March, 1968 (Fourth Session).
(6) Shri M. S. Murty	12th February to 28th February, 1968 (Fourth Session).
(7) Shri V. Y. Tamaskar	12th February to 10th April, 1968 (Fourth Session).
(8) Dr. D. S. Raju	22nd November to 23rd December, 1967 (Third Session) and 12th February to 2nd March, 1968 (Fourth Session).
(9) Shri Brijraj Singh-Kotah	1st March to 18th March, 1968 (Fourth Session).
(10) Shri Viren Shah	4th to 28th March, 1968 (Fourth Session).
(11) Maharani Gayatri Devi of Jaipur.	25th November to 23rd December, 1967 (Third Session) and 12th February to 27th February, 1968 (Fourth Session).

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Leave is granted. The Members will be informed accordingly.

13.00 hrs.

ESTIMATES COMMITTEE

THIRTY-THIRD AND THIRTY-FOURTH REPORTS

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Thirty-third and Thirty-fourth Reports of the Estimates Committee regarding action taken by Government on the recommendations contained in the Ninety-sixth and Ninety-seventh Reports of the Estimates Committee (Third Lok Sabha) on the Ministry of Transport and Shipping—Bombay Port (Parts I and II).

13.01 hrs.

STATEMENT *RE* : ALLEGED SALE OF CARS BY CERTAIN M.Ps. CONTRARY TO STATUTORY ORDERS

MR. DEPUTY-SPEAKER : The hon. Prime Minister.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। यह अत्यन्त गंभीर मामला है। सब से पहले मैं यह जानना चाहता हूं किस प्रक्रिया और किस नियम के अनुसार प्रधान मंत्री जी यह वक्तव्य देने वाली हैं। क्या वह इस पर रोशनी डालेंगी ? उसके बाद जो कुछ मुझे कहना है, वह मैं कहूंगा। अगर आप भी बता दें कि आप ने किस नियम में उनको यह वक्तव्य देने की अनुमति दी है, तो फिर अधिक बोलने की जरूरत नहीं है।

MR. DEPUTY-SPEAKER : Rule 372.

श्री मधु लिमये : इसीलिए मेरा व्यवस्था का प्रश्न है। यह वक्तव्य नियम 372 के तहत नहीं आ सकता है। इस के बारे में चार महीने पहले मैं ने नियम 222 के अन्तर्गत प्रिविलेज का सवाल उठाया था। उसके बाद स्पीकर साहब से इस विषय पर मेरी बात हुई। श्री मुदगल के बारे में जिस प्रक्रिया को अपनाया गया था, उन्होंने उस की ओर मेरा ध्यान दिलाया। कुछ संसद-सदस्यों द्वारा दो साल की कानूनी अवधि समाप्त होने से पहले मोटर कार बेचने के बारे में एक सवाल पूछा गया था। (व्यवधान)

श्री शिव नारायण (बस्ती) : माननीय सदस्य किस की वकालत कर रहे हैं ? (व्यवधान)

श्री मधु लिमये : उपाध्यक्ष महोदय, यह सारे सदन की इज्जत और प्रतिष्ठा का सवाल

[श्री मधु लिमये]

है। इसलिए इस बारे में माननीय सदस्यों को छिछलापन नहीं दिखाना चाहिए। मैं ने तो कार खरीदी भी नहीं है।

उस प्रश्न के जवाब में उद्योग मंत्री ने कहा :

"It has been reported by the Central Bureau of Investigation that the following Members of Parliament sold or transferred their cars within the statutory period of two years, without obtaining the prior written approval of the competent authority....

इसमें कुछ नाम दिये गये हैं। इस में एक पुराने सदस्य का नाम भी है। श्री एच० एन० मुकर्जी कह रहे हैं कि नामों को मैं छोड़ दूं। इसलिए नामों को मैं छोड़ देता हूं।

"Information regarding the sale price in all these cases is not available. In regard to the cases reported by the Central Bureau of Investigation, no regular deeds of transfer were executed in the cases mentioned at S. Nos. 1, 2, 3 and 6. In cases mentioned at S. Nos. 4 and 5, endorsements purporting to have been signed by the Registration Authority, Kumaon were forged showing the transfer of the cars. Of the cases reported by the Central Bureau of Investigation, prosecutions have been launched in respect of cases mentioned at S. Nos. 1 to 4 against the sellers as well as the purchasers of the cars. Of these cases mentioned at S. Nos. 1 and 4 are pending trial. The cases mentioned at S. Nos. 1 and 4 are pending trial (sic). The cases mentioned at S. Nos. 2 and 3 have ended in conviction and the sellers, the purchasers and the firms on behalf of which the purchases were made have all been fined 1,000. Investigation of the case mentioned at S. No. 5 has been completed and prosecution is under consideration...."

SHRI SHEO NARAIN : It is the Prime Minister who is to make the statement. Or is Mr. Limaye to make a statement? We want to know this.

MR. DEPUTY-SPEAKER : He is reading what was said on the floor of the House.

श्री मधु लिमये : प्रधान मंत्री बाद में अपना वक्तव्य दे दें। मैं मना नहीं कर रहा हूं। मैं व्यवस्था का प्रश्न उठा रहा हूं।

SHRI RANDHIR SINGH (Rohtak) : How do you allow this?

MR. DEPUTY-SPEAKER : This is the most unfortunate instance. I entirely agree with you. You yourself say that some cases are still pending before a court. We shall have to take that into consideration while debating that matter also.

SHRI RANDHIR SINGH : The matter is *sub judice*. The procedure is wrong.

श्री मधु लिमये : मैं इस बात का ख्याल रखूंगा। इसीलिए मैंने किसी का नाम भी नहीं लिया है। उपाध्यक्ष महोदय, आप मेरी पूरी बात सुन लीजिए।

MR. DEPUTY-SPEAKER : I shall have to give some thought to the fact that certain cases are still pending before the court. Will it be proper for the House to take cognisance?

SHRI H. N. MUKERJEE (Calcutta North East) : I should like to point out that in regard to this matter some of us met the Speaker when these facts came out and became public property and the entire honour of the House was at stake before the public. We discussed with the Speaker and he told us that he would get in touch with the Prime Minister, not in her capacity as Prime Minister but as Leader of the House so that we would be able to do something in this regard and if somebody was at fault, the Mudgal treatment might have to be applied. The matter rested, as far as I know, with the Speaker and further consultations had to be had with the Prime Minister. Now, the Prime Minister comes forward to make a statement. In view of the fact that the honour of the

House is involved, I beseech you to see that on this issue the Prime Minister does not act as Prime Minister but as Leader of the House.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I should like to make it clear that after that, I had been in touch with the Speaker and it is the Speaker who advised me to make a statement today. As a matter of fact, I even said that I would delay it until he himself would be here. The time has been fixed by him. It is not that I wanted to make a statement. If you want to put it off for some other day, I have no objection.

MR. DEPUTY-SPEAKER : The point is this. Some discussion had taken place on this subject between some Members and the Speaker. It must have been discussed by the Leader of the House with the Speaker. Would it not be better to put it off till he comes ? You cannot put it on par with the former case. I know the former case; it was far more serious. This is not so. Would it not be better to postpone the statement to a day when the Speaker himself would be present ?

श्री मधु लिमये : उपाध्यक्ष महोदय, आप मेरी पूरी बात तो सुन लीजिए। मैं संक्षेप में, पांच मिनट में, अपनी बात कहूंगा : उसके बाद प्रधान मंत्री अपना बयान दें।

MR. DEPUTY-SPEAKER : The question is this. Do you want the Prime Minister to make a statement right now ?

श्री मधु लिमये : मैं चाहता हूं कि वह बयान दें। वह बाद में बयान दें।

SHRI RANDHIR SINGH : Why do you seek his permission ? He is not the authority to decide whether a statement should be made now or not.

श्री मधु लिमये : उपाध्यक्ष महोदय ने मुझ से अनुमति नहीं मांगी है; मेरी राय पूछी है।

SHRI THIRUMALA RAO (Kakinada) : The hon. Speaker has intervened in this matter and it is better to take the sense of the House on the question whether the matter might be dealt with when the Speaker is present in the House. My suggestion is that you take the sense of the House on postponing this issue to some other day.

MR. DEPUTY-SPEAKER : That is what I suggested. I also prefer that course of action because the Speaker knows the background and it should be taken up when he is present.

श्री मधु लिमये : मेरी समझ में नहीं आता कि इस में यह हश-हश क्यों चल रहा है। पहले आप मुझे बोलने दीजिए। मैं कोई अड़ंगा डालने का काम नहीं करना चाहता हूं।

MR. DEPUTY-SPEAKER : We shall postpone it. The House stands adjourned for Lunch till 2.10 p.m.

13.10 hrs.

The Lok Sabha adjourned for Lunch till Ten Minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at ten minutes past fourteen of the Clock.

[SHRI G. S. DHILLON *in the Chair*].

STATEMENT *RE.* ALLEGED SALE OF CARS BY CERTAIN M.Ps. CONTRARY TO STATUTORY ORDERS—*Contd.*

श्री मधु लिमये : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर चल रहा था....

सभापति महोदय : वह अभी चल रहा है ?

श्री मधु लिमये : जी हां, चल रहा है। मैं बहुत संक्षेप में अपनी बात रखूंगा। ··(व्यवधान)....अध्यक्ष महोदय, मैं यह अर्ज कर रहा था।....

सभापति महोदय : वह तो मैंने सुन लिया था जब मैं वहां बैठा हुआ था। अब प्वाइंट आफ आर्डर क्या है यह दो चार शब्दों में पहले कह दीजिए बिल्कुल स्पेसिफिक।

श्री मधु लिमये : बिल्कुल स्पेसिफिक, ठोस कहूंगा। मेरा यह कहना है कि विशेषाधिकार के भंग के रूप में मैं इस मामले को उठाना चाहता था। तब अध्यक्ष महोदय ने मुझ से कहा कि इस के लिए मुद्गल के बारे में जो प्रक्रिया अपनायी गई थी वह हम अपनावें। मुदगल की प्रक्रिया का और हमारे विशेषाधिकार का जो तरीका है उस में बुनियादी फर्क यह है कि विशेषाधिकार भंग के नोटिस के बाद फैसला अध्यक्ष करता है और मुद्गल प्रक्रिया में यह मामला जो सदन नेता है उन के पास जाता है सदन नेता उस के बारे में विचार करते हैं और सदन नेता की राय से अगर प्रिमाफेशी इस में किसी ने दुर्व्यवहार किया है तो वह अध्यक्ष से बातचीत कर के प्रस्ताव पेश करने की कार्यवाही निश्चित करते हैं। अब सब से पहले मैं यह अर्ज करना चाहता हूं कि यह मुद्गल....

सभापति महोदय : आप यह कहना चाहते हैं कि एक प्रिविलेज मोशन आना चाहिए था....

श्री मधु लिमये : मैं दो बातों के बारे में कहना चाहता हूं। एक तो मैं यह निवेदन करूंगा कि मुद्गल प्रक्रिया को नहीं बल्कि विशेषाधिकार भंग की जो प्रक्रिया है उस को क्यों अपनाना चाहिए? इस में क्या फर्क है। ..(**व्यवधान**)..उस में एक बहुत बुनियादी फर्क यह है कि यह 1951 की प्रक्रिया है और मैं आप से कहना चाहता हूं कि यह चूंकि पुरानी प्रक्रिया है, उस वक्त मावलंकर साहब अध्यक्ष थे और जवाहर लाल नेहरू प्रधान मंत्री थे, इसलिए इस प्रक्रिया को हम अपनाएं, यह आवश्यक नहीं है। आज प्रधान मंत्री पद पर उन की कन्या बैठी हैं और अध्यक्ष पद पर संजीव रेड्डी साहब बैठे हैं। मैं कवि कालिदास की एक उक्ति का हवाला देना चाहता हूं। कालिदास ने मालविकाग्निमित्रं में कहा है :

पुराणमित्येव न साधु सर्वं
न चापि काव्यं नवमित्यवद्यम्।
सन्तः परीक्ष्यान्यतरद्भजन्ते
मूढः परप्रत्ययनेयबुद्धिः॥

यानी पुरानी कोई प्रक्रिया है इसलिए वह अच्छी है यह बात नहीं और कोई नई प्रक्रिया है इसलिए वह खराब नहीं है। जो बुद्धिमान लोग हैं वह हमेशा अपनी बुद्धि का इस्तेमाल कर के फैसला करते हैं और जो मूढ़ हैं वह दूसरों की बुद्धि से चलते हैं। यह कालिदास ने दो हजार साल पहले कहा था। आप देख लीजिए वह कितने आधुनिक थे.... (**व्यवधान**)....

तो अध्यक्ष महोदय, मुझे यह 18 मार्च को चिट्ठी मिली कि अभी आप न उठाओ। मैंने अध्यक्ष को कहा था–दिसम्बर महीने में, कि मैं यह सवाल उठा रहा हूं, इस के बारे में क्या हुआ? मुझे ऐसा लगा कि सदन नेता इस में अड़ंगे डाल रही हैं। तो मैंने उनको चिट्ठी लिखी। सदन नेता ने उसी दिन तत्काल मुझे चिट्ठी लिखी और कहा कि इसमें मेरा कोई कसूर नहीं है। मैं ने अपनी राय स्पीकर साहब को दे दी है।

सभापति महोदय : देखिए, इस को आप काफी कह चुके हैं। इस में कोई बात ऐसी नहीं है....

श्री मधु लिमये : मुझे यह बताया गया..

सभापति महोदय : मैं आप से एक सवाल पूछना चाहता हूं कि क्या कोई मोशन जो प्रिविलेज के बारे में आये, जो मिनिस्टर का इंडिपेंडेंट राइट है स्टेटमेन्ट देने का उस को रोक सकता है?

श्री मधु लिमये : नहीं, मैं रोकता नहीं। मैं यह कह रहा हूं कि विशेषाधिकार भंग के प्रश्न को ले कर या हमारे प्रस्ताव को लेकर वह बयान दें, 372 में न दें।

सभापति महोदय : आप जरा बैठिए। यह बात ठीक है। आप दोनों बातों को जोड़ रहे हैं। मैं आप से पूछना चाहता हूं, आप बड़े पुराने पार्लियामेन्टेरियन हैं कि मिनिस्टर्स राइट टु मेक, ए स्टेटमेन्ट बिल्कुल इंडिपेंडेंट हैं, इसको कोई और मोशन ला कर बन्द कर सकते हैं?

संसद-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : एक बात जरा मैं स्पष्ट कर देना चाहता हूं कि माननीय श्री मधु लिमये जी ने बार बार इस प्रश्न को उठाया स्पीकर के सामने और उन्होंने जैसा कि माननीय मुकर्जी ने प्रातःकाल कहा था, स्पीकर साहब ने दूसरे दल के नेताओं के सम्मुख भी इस प्रश्न को रखा। वहां उन्होंने राय दी कि सदन के नेता से अनुरोध किया जाय कि जो वास्तविक बात है उस के बारे में वह एक अपना वक्तव्य दें और उसी आधार पर वक्तव्य देने की बात आई। लिमये जी ने एक पत्र लिखा स्पीकर साहब को कि विलम्ब हो रहा है। उसका जवाब प्रधान मंत्री की ओर से उनको गया है कि हमारी तरफ से कोई देर नहीं हो रही है। तो जो बातें थीं सारी बातों को जहां क्रियान्वित करने का यत्न किया गया उस पर भी एतराज किया जाना कहां तक उचित है ?

श्री मधु लिमये : मैं कहां कर रहा हूं ? अध्यक्ष महोदय, मैं एक मिनट में खतम कर रहा हूं। मुझे लोक सभा सचिवालय ने कहा कि कल आप इस को न उठाइए। हम इस के बारे में अपना फैसला आप को बता देंगे। लेकिन आज तक मुझे नहीं बताया गया और मैं आर्डर पेपर पर देखता हूं कि प्रधान मंत्री जो इस बारे में बयान देने जा रही हैं। अध्यक्ष महोदय, यह मामला मैं उठाने के लिए इसलिए मजबूर हो गया हूं कि मुझे एक राम सुभग सिंह जी का पत्र मिला.. (**व्यवधान**).. मैं एक मिनट से ज्यादा नहीं लूंगा, और उसमें कहा गया कि :

"There will be a meeting of the leaders and chief whips of the various groups in Parliament on Monday, the 25th March, 1968, at 3 P.M. in Room No. 15, Parliament House, to discuss the issue of allotment of tractors to Members of Parliament."

अध्यक्ष महोदय, यह सब क्या हो रहा है ? पार्लियामेन्ट सदस्य क्या ट्रैक्टर पर चढ़ कर यहां आयेंगे ? यह बहुत गंभीर सवाल है। जब कि हमारे देश में इस वक्त फी आदमी की आमदनी 313 रुपये सिर्फ है उस वक्त पार्लियामेन्ट के सदस्य अपने कर्त्तव्यों को निभाने के लिए जो सुविधाएं उनको चाहिए वह लेवें तो ठीक है, लेकिन यह ट्रैक्टर मांगते हैं, जमीन मांगते हैं ! ट्रैक्टर काहे के लिए उनको चाहिए ? क्या ट्रैक्टर पर बैठ कर आयेंगे यहां ? या क्या यहां लान पर खेती करेंगे, क्या करेंगे ? तो सुविधाओं का दुरुपयोग किया जा रहा है।

डा० राम सुभग सिंह : इस का भी मैं खुलासा कर देना चाहता हूं। क्योंकि लगभग 200 मेम्बरों ने खाद्य और कृषि मंत्रालय को आवेदन-पत्र दिए हैं कि हम लोगों को ट्रैक्टर मिलना चाहिए जो कि नहीं मिल रहा है। उस में अपोजीशन के भी लोग हैं।

श्री मधु लिमये : हमारे दल का भी कोई कहता है तो वह गलत करता है। मैं डा० राम सुभग सिंह से कहूंगा कि इस में दलों का सवाल आप न उठाइए। मैं सिर्फ यह बात कह रहा हूं कि पार्लियामेन्ट के सदस्यों को जो सुविधाएं दी जाती हैं वह उनके अपने कर्त्तव्यों को निभाने के लिए दी जायं। अगर वह विशेष कोई अधिकार चाहते हैं तो मेरा सख्त विरोध है। एक और तो हम राजाओं के निजी कोष खत्म करने की चर्चा कर रहे हैं एक राजा साहब यहां बैठे हैं, और हम नये राजा बनने जा रहे हैं, यह ट्रैक्टर काहे के लिए चाहिए इनको ? ट्रैक्टर पर बैठ कर आयेंगे क्या ?

SHRI HEM BARUA (Mangaldai) : Since the Prime Minister proposed to make a statement under the instructions of the hon. Speaker, I think the Minister can make a statement when the Speaker is in the Chair. So, this item can be shifted to a future date.

MR. CHAIRMAN : When the Deputy-Speaker was presiding this offer was made but it was not accepted. There are two separate matters. One is the right of a Minister to make a statement of his own, independently.

[Mr. Chairman].

Another is the privilege motion based on certain understanding; I am not aware of that. There was a question whether the privilege motion can be debarred. There is no bar against it, if it comes later on. Similarly, there is no bar against a Minister making a statement. That is my ruling. Now, the hon. Prime Minister.

SHRIMATI INDIRA GANDHI: There is only one problem. My statement mentions the names of the members. If hon. Members feel that I must not mention names, I can say "one hon. Member". But, because the names are known, it is not.... (*interruptions*).

एक माननीय सदस्य : नाम नहीं बतायेंगी तो फिर स्टेटमेन्ट देने का लाभ क्या है ?

श्री रवि राय : नाम बतायेंगी, आप बैठिये ।

SHRIMATI INDIRA GANDHI: As far as the question of privilege is concerned, as far as my knowledge goes, the Speaker had already taken the view that the question of privilege does not arise in this.

Sir, the hon. Speaker was pleased to refer to me the notice of a motion from the hon. Member, Shri Limaye, relating to the alleged sale by some Members of Parliament of cars allotted to them from the Central Government quota in contravention of the statutory orders governing such allotment. I have had enquiries made from the Central Bureau of Investigation which is handling the cases.

14.23 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

In his notice, the hon. Member, Shri Limaye, mentioned the names of five Members of Parliament. The House will, naturally, be concerned only with the conduct of the Members of this House namely, Shri Pannalal Barupal, Shri Krishnadev Tripathi, Shri Lalit Sen and Shri S. C. Besra.

The case against Shri Krishnadev Tripathi was prosecuted in Court. Shri Tripathi pleaded guilty before the court and the court imposed a fine of Rs. 1,000 on him. Shri Tripathi did not file any appeal against his conviction. He has sent a letter in which he observes as follows, and I quote :

> "All this time I have been tormented by the thought that in a moment of weakness, I should have departed from standards of rectitude expected of me as a Member of Parliament and been party to the sale of my car contrary to the statutory orders.
>
> As I have explained to you earlier, I have, from the very beginning, admitted my lapse. During the investigations as also during the trial I told nothing but the truth.
>
> I do not know how to make amends for it except once again to express my unqualified regret. I do hope in your capacity as Leader of the House you will convey to the House my sentiments of deep regret and also my sincere apologies at the appropriate stage."

In view of the finding of the court and the punishment imposed by it, and in view of Shri Tripathi's own admission and expression of unqualified regret, I suggest, after having consulted the hon. Speaker, that the House accept his unqualified apologies and treat this matter as closed.

The case relating to Shri Pannalal Barupal is still pending decision in court. Investigations in the case relating to Shri Lalit Sen have been completed and the case has been submitted to court for trial. Therefore, so far as these two cases are concerned, after consulting the hon. Speaker, I suggest that in accordance with the conventions and practice of the House, we await the verdicts of the courts.

Lastly, in regard to the case relating to Shri S. C. Besra, I understand that the C.B.I. has completed investi-

gations, and a charge-sheet is being filed in court against two other persons. According to the charge-sheet, the case against Shri Besra is not being prosecuted, since the opinion of the Legal Adviser is that it is not possible to sustain the prosecution in court.

Members of Parliament are accorded special consideration in the matter of allotment of cars on the basis of priority. Any action on the part of an hon. Member which amounts to an abuse of this facility, and which lowers the dignity of this hon. House is deplorable. I sincerely hope that no such lapse will recur.

श्री हुकम चन्द कछवाय : हम एक बात जानना चाहते हैं कि इन व्यक्तियों का किस पार्टी से सम्बन्ध है ?

MR. DEPUTY-SPEAKER : This discussion is closed. We shall take up the next item.

14.26 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, on last Friday I had announced that further discussion on the motion moved by Shri Nath Pai regarding Bihar would be taken up at 6 p.m. on Wednesday, the 27th March, 1968. I have since been informed that Shri Nath Pai would not be in Delhi on that day. The debate on that motion will, therefore, be postponed to a later date which will be notified in due course.

14.26½ hrs.

WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL—*contd.*

Clause 3—contd.

MR. DEPUTY-SPEAKER : The House will now take up further clause-by-clause consideration of the West Bengal State Legislature (Delegation of Powers) Bill.

SHRI SAMAR GUHA (Contai) : Sir, I want to raise a point of order on the Financial Memorandum.

MR. DEPUTY-SPEAKER : I have disposed of that point of order.

SHRI SAMAR GUHA : This is a new one.

श्री मधु लिमये (मुंगेर) : इस पर मेरा भी एक नया व्यवस्था का प्रश्न है। पहले आप इनको सुन लीजिए।

SHRI SAMAR GUHA : In the Financial Memorandum it has been categorically stated that expenses to be incurred in connection with the meetings of this Consultative Committee would be met from the Consolidated Fund of India. The Finance Memorandum refers only to the expenditure regarding the holding of meetings; no other expenditure. So, if there is any possibility of any kind of expenditure being incurred, it is not incorporated here. So, the financial memorandum is incomplete. They should have added at least the words "expenditure on other items" to complete the statement.

MR. DEPUTY-SPEAKER : As I have observed before I adjourned the House, it would have been better if it had used the term "all other expenses". But expenses concerning the meeting include travelling allowance etc. So, let it stand as it is.

श्री मधु लिमये : असल में उस दिन तीन बातें कही गई थीं। फाइनेंशियल मेमोरेन्डम और प्रेसिडेन्ट्स रिकमेन्डेशन, यह दोनों बातें तो आज बुलेटिन में आ गई हैं। इनके अलावा एक चीज और है। वैसे मैं इन बातों को बिल्कुल महत्व नहीं देता लेकिन चूंकि बार-बार कहने पर भी यह नहीं होता है, इसलिए कहना पड़ता है। आप 69(2) देखें :

"(2) Clauses or provisions in Bills involving expenditure from the Consolidated Fund of India shall be printed in thick type or in italics."